

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
UNSTARRED QUESTION NO. 603
ANSWERED ON 07.02.2022
UTILIZATION OF DMF FUNDS

603. SHRI SANJAY RAUT:

Will the Minister of MINES be pleased to State:

- (a) whether it is a fact that more than Rs 60,000 crore have been collected under District Mineral foundation (DMF) in the country since last five years;
- (b) if so, details thereof, State wise;
- (c) whether Government has received many complaints from mining affected areas regarding utilization of funds and misuse in many parts of the country;
- (d) if so, details thereof; and
- (e) the details of the steps taken or proposed to be taken by Government for the proper allocation and utilization of DMF funds?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a) & (b): Till December 2021, ₹ 57,411 crore has been collected under District Mineral Foundation (DMF) in the country. Details are in Annexure - I

(c) to (e): The Central Government under Section 20A of the MMDR Act has issued directions and circulated guidelines for Pradhan Mantri Khanij Kshetra KalyanYojna (PMKKKY) on 16.09.2015 to be implemented by the District Mineral Foundations (DMF) for taking up development and welfare projects/programs in mining affected areas. Further, Section 9B and Section 15(4) of MMDR Act empowers State Governments to frame rules for regulating the composition, functions and working of the District Mineral Foundations in the State. Therefore, the complaints with respect to the utilization of DMF funds are addressed by the respective State Governments.

As per the guidelines, instruction have been issued to the DMFs for identification of affected areas and people to be covered under the PMKKKY scheme and spend at least 60% of the funds on High Priority areas (Drinking water supply, Environment preservation and pollution control, Health care, Education, Welfare of Women and Children, Welfare of aged and disabled, Skill Development, Sanitation, Housing) and up to 40% on Other Priority Activities. The guidelines also envisage annual audit of the DMF funds to ensures that these funds are being utilized as per DMF rules framed by the respective State Governments. Additionally, as per PMKKKY guidelines, every year, the DMF has to prepare an Annual Report within three months from the date of closure of the financial year, on its activities for the respective financial year and place it before the State Legislative Assembly.

Further, the Mines and Minerals (Development and Regulation) Amendment Act, 2021 which came into effect on 28.03.2021 empowers the Central Government to issue directions to the State Governments with respect to composition and functions of DMF. Accordingly Central Government has issued order on 23.04.2021 to all the States to include MPs, MLAs and MLCs in the Governing Council of the DMF in larger public interest.

Annexure – I

S. No.	State	Total amount collected (In Crore)
1	Andhra Pradesh	1408.36
2	Chhattisgarh	8219.93
3	Goa*	225.74
4	Gujarat	1039.96
5	Jharkhand*	7736.22
6	Karnataka	3091.98
7	Maharashtra	2900.39
8	Madhya Pradesh	4558.24
9	Odisha	16466.03
10	Rajasthan*	5687.25
11	Tamilnadu	915.46
12	Telangana&	3224.05
13	Assam**	92.63
14	Bihar^	95.73
15	Himachal Pradesh	226.23
16	Jammu & Kashmir	40.60
17	Kerala	36.08
18	Meghalaya&	70.77
19	Uttarakhand*	190.51
20	Uttar Pradesh**	1037.03
21	West Bengal&	77.44
22	Punjab ⁺	70.45
Grand Total		57411.08

*: Data till Nov 21, **: Data till Oct 21, ^: Data till Sept 21,&: Data till Aug 21, +: Data till Mar 21
